

DIVISION BENCH

ITEM NO.109 to 116

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 13th September, 2023

Attendance-Cum-Order Sheet of the Hearing.

ITEM NO.109 - CP No.209/ALD/2020

NAME OF THE COMPANY	KAPOOR ANJAN V/S M/S WHITE BLUE RETAIL PVT LTD & ORS
UNDER SECTION	213(b)(i) OF COMPANIES ACT, 2013

ITEM NO.110 - CP No.237/ALD/2020

NAME OF THE COMPANY	RENU DEVI GOENKA V/S M/S WHITE BLUE RETAIL PVT LTD & ORS
UNDER SECTION	213(b)(i) OF COMPANIES ACT, 2013

ITEM NO.111 - CP No.238/ALD/2020

NAME OF THE COMPANY	RINI MANJHI V/S M/S WHITE BLUE RETAIL PVT LTD & ORS
UNDER SECTION	213(b)(i) OF COMPANIES ACT, 2013

ITEM NO.112 - CP No.239/ALD/2020

NAME OF THE COMPANY	NEERAJ KUMAR PATHAK V/S M/S WHITE BLUE RETAIL PVT LTD & ORS
UNDER SECTION	213(b)(i) OF COMPANIES ACT, 2013

ITEM NO.113 - CP No.240/ALD/2020

NAME OF THE COMPANY	HARISH CHANDRA JAISWAL & ANR V/S M/S WHITE BLUE RETAIL PVT LTD & ORS
UNDER SECTION	213(b)(i) OF COMPANIES ACT, 2013

-Sd-

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ITEM NO.114 - CP No.241/ALD/2020

NAME OF THE COMPANY	NAZIYA KAUSHER V/S M/S WHITE BLUE RETAIL PVT LTD & ORS
UNDER SECTION	213(b)(i) OF COMPANIES ACT, 2013

ITEM NO.115 - CP No.242/ALD/2020

NAME OF THE COMPANY	PRAVEEN CHANDRA BHATT V/S M/S WHITE BLUE RETAIL PVT LTD & ORS
UNDER SECTION	213(b)(i) OF COMPANIES ACT, 2013

ITEM NO.116 - CP No.243/ALD/2020

NAME OF THE COMPANY	SUNETRA PANDEY V/S M/S WHITE BLUE RETAIL PVT LTD & ORS
UNDER SECTION	213(b)(i) OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Adarsh Rai, Adv.

: *For the Petitioners*

NONE

: *For the Res. No.8*

Res. Nos.1 to 7

: *Ex-parte v.o.d. 06.02.2023*

ORDER

Ld. Counsel, Sh. Adarsh Rai representing the Petitioners present through VC. None present for Respondent No.8. Respondent nos.1 to 7 have already been set ex-parte v.o.d. 06.02.2023.

1. After arguing for some time, Ld. Counsel representing the petitioner seeks and is granted two weeks time to file status report with respect to the FIR lodged against the Ex-Promoters/ Directors of the Respondent Company and the stage of the trial arising out of such FIR.
2. Let the needful be done within the aforesaid stipulated period.
3. There is no representation on behalf of the Respondent no.8. In view of the fact that the NCLT Bar, Allahabad Bench on call from Bar Council of U.P. is abstaining from work today, therefore, in the interest of justice; the matter is adjourned for 11th October, 2023.
4. The photocopy of this order be placed on record on all the connected matters.

-Sd-

(Ashish Verma)
Member (Technical)

-Sd-

(Praveen Gupta)
Member (Judicial)

13th September, 2023

Kavya Prakash Srivastava
(Stenographer)